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WP-6662-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16<sup>th</sup> OF APRIL, 2025

### WRIT PETITION No. 6662 of 2025

## MANISH KUMAR SAHU

Versus

#### THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Durgesh Kumar Singrore, learned counsel for the petitioner.

Dr. S.S.Chouhan, learned Government Advocate for respondent/State.

#### **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

The present petition has been filed seeking the following reliefs:

It is therefore prayed that this Hon'ble Court may kindly be pleased to direct the respondents to conduct the fair and impartial enquiry into the plotting of Respondent No.7-8 during the pendency of instant writ petition

- 2. The land in question belonged to respondent No.7 Kamlesh admittedly and further there is construction on the said land. Kamlesh whose land is there neither he has come to the Court nor any person who was purchased the land from Kamlesh.
- 3. Thus, the present PIL is not maintainable, the same is therefore dismissed.



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(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

RS